

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD

BENCH : AT HYDERABAD :  
M.A.No.281/90.

in  
O.A.No.673/89.

Date of Order : 18-6-1990.

N.Suryam

....Applicant

Vs.

1. Secretary,  
Ministry of Defence,  
Government of India,  
New Delhi.
2. The Chief of Naval Staff,  
Naval Head Quarters,  
New Delhi.
3. The Flag Officer Commanding-in-Chief,  
Head Quarters ENC; Visakhapatnam.
4. The General Manager,  
Naval Armament Depot,  
Visakhapatnam.
5. Shri R.Appa Rao, T.No.901,  
FAF; HSK Gr.I, Naval Armament  
Depot, Visakhapatnam.

....Respondents

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Counsel for the Applicant : Shri P.S.N.Murthy

Counsel for the Respondents : Shri E.Madan Mohan Rao,  
SC for CG.

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CORAM:

HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Judgment of the Bench delivered by Hon'ble  
Shri D.Surya Rao, Member (J)).

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b~

Applicant herein is an employee of the Naval  
Armament Depot, Visakhapatnam <sup>has filed</sup> <sub>L</sub> application  
seeking to declare that he is senior to the respondent

contd..../-

4. The General Manager, Naval Armament Depot, Visakhapatnam.
5. Shri R.Appa Rao, T.No.901,FAF,HSK Gr.I Naval Armament Depot, Visakhapatnam.
6. One copy to Mr.P.S.N.Murthy, Advocate, 58-1-197, Butchirajupalem, Visakhapatnam-27.
7. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC,CAT, Hyderabad.
8. One spare copy.

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No.5, and to direct the General Manager, Naval Arma-  
ment Depot, Visakhapatnam i.e. 4th respondent to  
promote him as HSK Gr.I with effect from 29-7-1988,  
after reverting the 5th respondent.

2. After admission of the case, the applicant filed  
Miscellaneous Application for withdrawal of the Original  
Application stating that the respondents had since  
issued orders promoting him as HSK Gr.I with effect  
from 29-7-1988. Since the applicant has received the  
relief, he sought permission to withdraw the Original  
Application.

3. We have heard Shri P.S.N.Murthy, counsel for the applicant and Shri E.Madan Mohan Rao, Standing Counsel for the Department. According to the circumstances <sup>as in</sup> ~~in the petition for withdrawal of~~ stated, Miscellaneous Application No.281/90 is allowed. Consequently, the Original Application is dismissed as withdrawn. There will be no order as to costs.

*B.N. Jayasimha*  
(B.N. JAYASIMHA)  
Vice-Chairman

*D. Surya Rao*  
(D. SURYA RAO)  
Member (J)

Dated : 18th June, 1990.  
Dictated in Open Court.

• Buster Rama Maja  
DEPUTY REGISTRAR (J).

To AVL/

1. The Secretary, Ministry of Defence, Government of India, N.Del
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. The Flag Officer Commanding-in-chief, Head Quarters ENC, Visakhapatnam.

→patnam.

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TYPED BY:

COMPARED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N.JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO:MEMBER:(JUDL)  
A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 18.6.90

ORDER/JUDGMENT:

622 281 90  
M.A./R.A./E.A./No. in

T.A.No. W.P.No.

O.A.No. 673/89.

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed.

Disposed of with direction.

M.A. ordered. and O.A 673/89 is dismissed.  
No order as to costs. as withdrawn.

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